

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of February, 2013 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
5.2.2013 Tuesday At 10.30 A.M.	1.	268/GT/2012	DVC	Determination of Tariff for BTPS for the Tariff period 2009-14.
	2.	269/GT/2012	DVC	Determination of Tariff for MTPS-1 to 3 for the Tariff period 2009-14.
	3.	270/GT/2012	DVC	Determination of Tariff for T & D for the Tariff period 2009-14.
	4.	271/GT/2012	DVC	Determination of Tariff for MHS for the Tariff period 2009-14.
	5.	272/GT/2012	DVC	Determination of Tariff for PHS for the Tariff period 2009-14.
	6.	273/GT/2012	DVC	Determination of Tariff for THS for the Tariff period 2009-14.
	7.	274/GT/2012	DVC	Determination of Tariff for MTPS-4 for the Tariff period 2009-14.
	8.	275/GT/2012	DVC	Determination of Tariff for CTPS for the Tariff period 2009-14.
	9.	276/GT/2012	DVC	Determination of Tariff for DTPS for the Tariff period 2009-14.
6.2.2013 Wednesday At 10.30 AM	1.	155/MP/2012	APL	Application under Section 79 of the Electricity Act, 2003 evolving a mechanism for Regulating including changing and/or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and/or change in law (article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government.
7.2.2013 Thursday At 10 30 A.M.	1.	169/MP/2011	NKTCL	Miscellaneous petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003.
	2.	189/MP/2012	LAPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking a direction from Commission that no transmission charges shall be payable by it to UPPTCL for scheduling of 100 MW of power on medium term and/or short term open access as the transmission system of UPPTCL will not be used for such open access.
	3.	2/MP/2013	CSPL	Application under para 5.16 of the Guidelines for determination of Tariff by Bidding Process for procurement of Power by Distribution Licensees issued by the Ministry of Power,, Government of India, vide notification No. 23//11/2004-R&R (Vol.II) dated 19.01.2005 (as amended by amendments dated 30.3.2006/18.08.2006/27.09.2007/27.03.2009 and 21.07.2010 (hereinafter the Guidelines issued under Section 63 of the Electricity Act, 2003.
	4.	244/MP/2012	JPL	Petition under section 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 for directions to accept schedules for supply of power against Long Term Access.
	5.	25/TT/2011	OPTCL	Petition under section 62(1) (c) of the Electricity Act 2003 for determination of transmission charges in respect of Transmission System of Orissa Power transmission Power Corporation Limited (OPTCL) Comprising the 220 kV D/C Rourkela-Tarkera- Budhipadar- Korba (Orissa portion) line and

	6.	3/GT/2013	NHPC	associated substation bays with effect from 01.04.2004 to 31.03.2009 for transmission of power from NTPC power stations in Eastern Region (ER) to Western Region (WR)
	7.	248/GT/2012	NHDC	Approval of Generation tariff of CHUTAK HE Project for the period from 1.9.2011 to 31.3.2014.
7.2.2013 Thursday At 2.30 P.M.	1.	155/MP/2012	APL	Approval of generation tariff for Omkareshwar Hydroelectric Project (8x65 MW) for the period from 1.4.2009 to 31.3.2014 Application under Section 79 of the Electricity Act, 2003 evolving a mechanism for Regulating including changing and/or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and/or change in law (article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government. (Part Heard)
12.2.2013 Tuesday At 10.30 A.M.	1.	4/MP/2012 With I.A.	ASL	Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.
	2.	193/MP/2012	CSPDCL	Petition under section 79 (c) read with Section 142 of the Electricity Act, 2003.
	3.	151/MP/2012	NTPC-SAIL	Miscellaneous petition Under Regulation 44 of Chapter 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for relaxation of provisions in regard to Additional Capitalization from the date of commercial Operation up to the cut-off date for determination of Tariff of Bhilai Expansion Power Plant (2X250 MW) and also for exercise of inherent powers to do substantial justice.
	4.	75/TT/2012	PGCIL	Determination of transmission Tariff for Spare Converter Transformer at Rihand (DOCO 1.12.2011) for Rihand-Dadri HVDC Bipole terminal from anticipated DOCO to 31.3.2014 in NR for tariff block 2009-14 period.
12.2.2013 Tuesday At 2.30 P.M.		155/MP/2012	APL	Application under Section 79 of the Electricity Act, 2003 evolving a mechanism for Regulating including changing and/or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and/or change in law (article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government. (Part Heard)
14.2.2013 Thursday At 10.30 A.M.	1.	255/MP/2012	SWDPL	Petition under CERC (Terms and Conditions for recognition and issuance of renewable Energy Generation) Regulations, 2010 for the development of market in power from Non-Conventional Energy sources by issuance of transferable and saleable credit certificates with to (i) issuance of REC against the energy injected into the grid from the month of August, 2012 and (ii) issuance of REC for the generation injected into the grid from the date of commissioning of the WTGs accredited under REC Scheme.
	2.	221/MP/2012	NRLDC	Petition for providing adequate load shedding through automatic under frequency and df/dt relays in the State Systems of Northern Region and keeping them functional in terms of Regulations 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment), Regulations, 2012 (Grid Code) for ensuring security of the Northern Regional grid as well as the interconnected Indian grid.
	3.	263/MP/2012	SRLDC	Maintaining and ensuring integrated, Secured grid operation in Southern Region in terms of regulation 5.2 of the CERC Indian Electricity Grid Code Regulations 2010 and compliance of

	4.	267/2010	PGCIL	regulation 5.2 (n) and 5.4.2 (e) of the IEGC by providing adequate load relief through AUFR and df-dt schemes during contingencies
	5.	4/MP/2012 With I.A.	ASL	Determination of transmission tariff for Barh-Balia kV D/C (Quad) line under Transmission System associated with Barh-Generation Project (3x660MW) in Eastern Region from DOCO (1.7.2010) to 31.3.2014. Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.
19.2.2013 Tuesday At 10.30 A.M.	1.	10/RC/2013	SSL	Application under Section 142 of the Electricity for non-compliance of Commission`s directions (<i>On admission</i>)
	2.	08/MP/2012	KSEB	Petition under Section 60 of the Electricity Act, 2003 read with Regulation 53 and 54 of the CERC (Power Market) Regulations, 2010 for fixing the ceiling rate for the tariff quoted by traders in electricity market. (<i>On admission</i>)
	3.	140/MP/2012	PTC	Petition under Section 79 (l) © of the Electricity Act, 2003 read with Section 79 (l) (f) of Electricity Act, 2003 read with Regulation 21 of Central Electricity Regulatory Commission (Sharing of Inter State transmission Charges and Losses) Regulations, 2010 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 read with Bulk Power Transmission Agreement between power Grid Corporation of India limited read with Regulation 113 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	4.	220/MP/2012	PGCIL	Miscellaneous petition for approval under Regulation 24, 111, 113 of the CERC (Conduct of Business) Regulations, 1999 and under section 79 (c) (i) and (k) of Electricity Act, 2003 for seeking direction for implementation of third part audit report on protection scheme of transmission system of Northern Region and Western Region.
	5.	257/MP/2012	NEEPCO	Miscellaneous Petition in the matter of non-compliance by the Respondents with Regulation 26 (ii) A (e) of Chapter - 4 and Regulation 32 (1) of Chapter - 5 of CERC (Terms and Conditions of Tariff) Regulations, 2009 in respect of payment of Energy Charge on account of Open Cycle operation of the Assam Gas Based Power Station (AGBP) to the Petitioner under Regulations 69 and 111 of CERC (Conduct of Business) Regulations 1999 (<i>On admission</i>).
	6.	73/TT/2011	PGCIL	Determination of transmission tariff for LILO of Alamathy-Sriperumbudur 400 kV D/C line at North Chennai TPS Swtchyard under transmission system associated with Chennai NTPC-TNEB JV TPS from anticipated DOCO to 31.3.2013 in Southern Region .
	7.	212/2010	NTPC	Approval of proposal for Renovation and Modernization (R & M) of Talcher Thermal Power Station (460 MW).
20.2.2013 Wednesday At 10 30.A.M.	1.	167/SM/2012	Suo-motu	Grid disturbance on 30.7.2012 to 31.7.2012.
	2.	188/SM/2012	Suo-motu	Calculation of total transfer capacity, available transfer capacity and transmission reliable margin.
21.2.2013 Thursday At 10.30 A.M.	1.	259/MP/2012	EMCO	Application for directions under Sections 79 and 94 of the Electricity Act, 2003 read with Regulations 103, 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 for clarification of order dated 2.11.2012 passed by the Hon`ble Commission in Petition No. 117/MP/2012 relating to anticipated delay in the declaration for commercial operation date for the

	2.	27/RP/2012	KSKMPL	2x220 MW NLC Thermal Power Station-II Expansion Power Plant. Review Petition under Section 94(1) (f) of the Electricity Act, 2003 seeking review of order dated 2.11.2012 and directions.
	3.	1/MP/2013	PGCIL	Approval under Regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009, "Power to Relax" for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Salakati Bongaigaon Sub-Station for the year 2011-12 in Eastern and North Eastern Region.
	4.	259/2010	EPPL	Issue of consequential order in Petition No.259/2010 in compliance with the directions of the Appellate Tribunal for Electricity in judgment dated 2.1.2013 in Appeal No. 81/2011(Allain Duhangan Hydro Power Limited Vs Everest Power Private Limited & Others).
	5.	246/MP/2012	TOWMCP L	Petition under Regulation 14 read with Regulation 5 (4) of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2012 in relation to non-grant of registration to Timapur-Okhla Waste Management Company Private Limited.
	6.	55/GT/2012	NTPC	Petition under Section 62 and 79 (I) (a) of the Electricity Act,2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 199 for approval of tariff of Gandhar Gas Power Station, (657.39 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise.
26.2.2013 Tuesday At 10.30 A.M.	1.	11/RC/2013	IFPL	Application for change of Category of licence and change of name of company from 'Instinct Advertising & Marketing Ltd. to 'Instinct Infra & Power Limited.'
	2.	170/TL/2012	ACBIL	Application for grant of inter-State transmission licence to ACB India Ltd.
	3.	227/MP/2012	RPPPL	Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-state transmission of electricity.
	4.	240/MP/2012	LKPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the Power grid Corporation of India Limited is invalid in nature and accordingly, the same be withdrawn with immediate effect.
	5.	258/MP/2012	JFPL	Petition under CERC (Terms and Conditions for recognition and issuance of renewable Energy Generation) Regulations, 2010 for the development of market in power from Non-Conventional Energy sources by issuance of transferable and saleable credit certificates with to (i) issuance of REC against the energy injected into the grid from the month of August, 2012 and (ii) issuance of REC for the generation injected into the grid from the date of commissioning of the WTGs accredited under REC Scheme.
	6.	24/MP/2013	NTPC	Miscellaneous petition under CERC (Grant of Connectivity, Long-Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for grant of connectivity and long term access for Dadri Solar PV Projects (5 MW).

	7.	78/2001	NTPC	Incentive/disincentive for Gandhar GPS and Kawas GPS.
28.2.2013 Thursday At 10.30 A.M.	1.	15/MP/2013	NLC	Petition for seeking permission to maintain status-quo for injection of infirm power for commissioning activities under UI mechanism till 31.8.2013 or declaration of COD whichever is earlier. <i>(On admission)</i>
	2.	22/MP/2013	ILFSWPL	Petition under section 66 and 79 of the Electricity Act, 2003 read with Regulation 3 (3), 3(4) and 14 of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy certificate for the Renewable Energy Generation) Regulations, 2010 and its amendment thereof to issue directions and orders as considered appropriate to the National Load Despatch Centre ("Central Agency") to consider the commissioning date of generating stations as the effective date for the issuance of Renewable Energy Certificates to the IL & FS Wind Power Limited. <i>(On admission)</i>
	3.	244/MP/2012	JPL	Petition under Section 79(1) (c) and 79(1) (k) of the Electricity Act, 2003 for directions to Inter Alia, accept schedules for supply of power against long-term access.

(T.D. PANT)
Bench Officer
25.2.2013

Note: This advance cause list for month of February, 2013 is released for information of concerned person and general public. Latest position may be ascertained from the weekly cause list available in the Commission website and Notice Board, at least one day in advance.